CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH
Court No.5

Excise Appeal No. 89250 of 2014

(Arising out of Order-in-Appeal No. AV (116-120)99, 100, 101, 102, 103/2014 dated 13.06.2014 passed by the Commissioner of Central Excise (Appeals), Aurangabad)

Gopal Satyanarayan Mundada **Appellant**
Prop. M/s. Bhagyashree Traders,
Opp. Krishna Rolling Mill,
Near Varad Transport,
Addl. MIDC Area, Jalna 431 203.

Vs.

Commissioner of CE & ST, Aurangabad **Respondent**
Town Centre, N-5, CICO,
Aurangabad 431 003.

AND

Excise Appeal No. 89251 of 2014

(Arising out of Order-in-Appeal No. AV (116-120)99, 100, 101, 102, 103/2014 dated 13.06.2014 passed by the Commissioner of Central Excise (Appeals), Aurangabad)

Satish Nandlal Rathi **Appellant**
Pop. M/s. Santosh Steel Traders,
Nand Nandan, 21, DLR Road,
Near Amit Hotel, Jalna 431 003.

Vs.

Commissioner of CE & ST, Aurangabad **Respondent**
Town Centre, N-5, CICO,
Aurangabad 431 003.

Appearance:

None for the Appellant
Shri C.S. Vinod, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 17.10.2024
Date of Decision: 17.10.2024

FINAL ORDER No. 86236-86237/2024

PER: BENCH

None for the appellant as has been the case on last several occasions. Learned AR is present.

2. Notice sent through the concerned Commissioner has been served on the appellants as indicated by the Aurangabad Commissionerate through their email dated 16.10.2024 addressed to the Authorised Representative of the department, to attend the hearing today but none appeared.

3. We are, therefore, of the view that the appellants are no more interested to pursue their appeals further. Consequently, we dismiss the appeals for default under Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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